

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-1141(ND)2018

COARM:

PRESENT: DR. V.K. SUBBURAJ
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2019**

**NAME OF THE COMPANY: M/s. Uttam Polyrubs India Pvt. Ltd. V/s. M/s.
Asian Soles Pvt. Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present:

For the Petitioner: Mr. Shailender Kumar, Advocate Mr. Romesh
Chander, RP

For the Respondent: Mr. Rajesh Bhagat, Director
Mr. Abhishek Hindunia, MGR, Canara Bank

ORDER

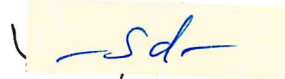
CA-171/2019 has been filed by the Resolution Professional bringing on record the resolution passed by the CoC in its 2nd meeting convened on 5th February, 2019. The only member of the CoC is Canara Bank and a decision has been taken by them to terminate the CIR process. The said resolution has been passed by 100% voting share and is annexed at page 21 of the said application. Accordingly, the RP has been directed to file the present application which is

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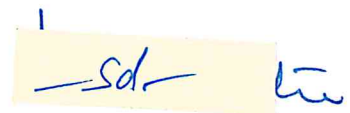
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duly supported by his affidavit. In view of the decision taken by the CoC, this application is allowed.

The CIR is hereby terminated. The Corporate Debtor is released from the rigours of the moratorium and is permitted to function through its own Board. File be consigned to the record room.



(V.K. Subburaj)
Member (T)



(Ina Malhotra)
Member (J)